

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Item No. 114
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

Vs.

M/s. International Recreation & Amusement Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 05.07.2019

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

DR. V.K SUBBURAJ

HON'BLE MEMBER (TECHNICAL)

PRESENT:-

For the RP:

Ms. Jannhavi Bhasin, Mr. Jattin Gulaini, Advs. with
Mr. Mohd. Nazim Khan, PCS for RP

Mr. Dhruvad Das, Ms. Tanvi Jain, Mr. Deepak Motla,
Advs. with Mr. Sanyam Goel, PCS

For the petitioner

Mr. Pankaj Jain, Adv. with Amol Patel, CA

For the respondent

Mr. Vivek Malik, Mr. Vivek Sinha, Advs. for R-4 & 10.
Mr. Kartikeya, Adv.

Mr. Virender Ganda, Sr. Adv. with Mr. Kartikeya Jain, Mr.
Nilothpal Shyam Adv. for RA

Mr. Mohak Sharma, Adv.

Mr. Gautam Singh, Mr. Karanveer Jindal, Advs.

Mr. Vijay Nair, Adv. for R3 & 9 in CA-1313/18

Mr. Siddharth B., Adv. for CoC

Mr. Jayant Mehta, Mr. Sudeep Cecil, Advs.

Mr. Anand Chibber, Sr. Adv. with Mr. Sudeep
Cecil, Adv.

Mr. Mayank Mishra, Ms. Pallavi Kumar, Advs

ORDER

CA-1224(PB)/2019:-

This is an application filed by the class of creditors with a prayer to supply the copy of the final resolution plan. It is appropriate to mention that an application under Section 31 read with Section 60(5) of the Code has been filed for approving a resolution plan of H-1 resolution applicant.

Learned counsel for the resolution professional states that a copy of the final resolution plan in so far it is permissible in law shall be supplied



to the applicants within one week. The class of creditors-applicant may file any objections to the resolution plan within a week thereafter.

The application stands disposed of.

CA-1225(PB)/2019:-

Notice of the application.

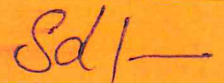
On behalf of non-applicant-H1 resolution applicant, Mr. Nilothpal Shyam, briefing counsel to Mr. Virender Ganda, learned senior counsel, accepts notice. Likewise, on behalf of non-applicant-respondent No. 4 to 10 notices have been accepted by Mr. Vivek Sinha. A copy of the application shall be handed over to them during the course of the day.

Reply be filed within two weeks with a copy in advance to the counsel for the applicant-RP.

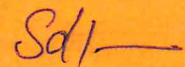
Let notices be issued to Mr. Mewa Singh & Mr. Vineet Kr. Girotra being non-applicant-respondents No. 5 & 6 for 23.07.2019.

Process dasti as well as email, Whatsapp. etc.

List on 23.07.2019.



**(M.M.KUMAR)
PRESIDENT**



**(DR. V.K SUBBURAJ)
MEMBER (TECHNICAL)**